

**GOVERNMENT OF INDIA  
NEW AND RENEWABLE ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:6848  
ANSWERED ON:07.05.2010  
RENEWABLE ENERGY PURCHASE OBLIGATION  
Deo Shri Kalikesh Narayan Singh

**Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:**

- (a) whether any targets have been set for the purchase obligation from the renewable energy sources over the next ten years;
- (b) if so, the details thereof;
- (c) whether the government has defined any purchase obligation from these sources for the state;
- (d) if so the details thereof State-wise;
- (e) whether the Government has authorised the NTPC Vidyut Vyapar Nigam Limited to trade in solar energy; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a),(b),(c)&(d): The Government has not defined any purchase obligation from renewable energy sources because Section 86 (e) of the Electricity Act, 2003 provides that the State Electricity Regulatory Commissions (SERC) shall specify, for purchase of electricity from such sources, a percentage of the total consumption of electricity in the area of a distribution licensee. Such percentage is termed as Renewable Purchase Obligation. Accordingly, Regulators in several States have issued orders for Renewable Purchase Obligation varying from 1% to 10%. State-wise details thereof are given in the Annexure.

(e) & (f): The Government has designated NTPC Vidyut Vyapar Nigam Limited (NVVN) as the Nodal Agency for the Grid-connected (33KV and above) solar power projects of aggregate 1000 MW capacity to be set up during the first phase (2009-2013) of the National Solar Mission. NVVN shall enter into a Power Purchase Agreement (PPA) for 25 years with each project developer for purchase of solar power at a tariff fixed by CERC. For each MW capacity of solar power for which the PPA is signed, Ministry of Power will allocate to NVVN an equivalent MW capacity from the unallocated quota of NTPC coal power stations, for bundling with solar power to be procured by NVVN. NVVN shall sell the solar power along with the NTPC power at CERC tariff to the Distribution utilities, as a bundled power with trading margin.

Annexure

Annexure referred to in reply to parts (a),(b),(c) & (d) of Lok Sabha Unstarred Question No.6848 for 07.05.2010 regarding Renewable Energy Purchase Obligation.

Renewable Purchase Energy Obligation Targets set by SERCs

State	RE Source/ Eligible Entity	RPO Levels FY09 FY10 FY11		
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Assam

Andhra Pradesh      5% 5% 5%

Chhattisgarh	Biomass	5%	5%	5%
	SHP	3%	3%	3%
	Others	2%	2%	2%

Delhi	NDPL	1%	1%	1%
	BYPL	1%	1%	1%

BRPL 1% 1% 1%  
NDMC 1% 1% 1%

Gujarat 2%

Haryana 5% 10% 10%

Karnataka BESCO, MESCOM, CESC 10%  
GESCOM, HESCO, Hukeri 7%

Kerala SHP 2%  
Wind 2%  
Others 1%

Madhya Pradesh Wind 5% 6% 6%  
Biomass 2% 2% 2%  
Cogen & Others 3% 2% 2%

Maharashtra Non Solar 5% 6% 5.75%  
Solar 5% 6% 0.25%

Punjab 1% 2% 3%

Rajasthan Wind 5% 6% 6.75%  
Biomass 1.25% 1.45% 1.75%

Tamil Nadu 10% 13% 14%

UP 7.5% 7.5% 7.5%

Uttarakhand 5% 8% 9%

West Bengal WBSEB 4.8% 6.8% 8.3%  
CESC 4.0% 6.0% 8.0%  
DPL 2.5% 4.0% 7.0%  
DPSC 2.0% 4.0% 7.0%